

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. O.A.24 of 1996

Date of Order : 7.4.1998

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.  
Hon'ble Mr. S. Dasgupta, Administrative Member.

SHYAMAL GHOSH & ORS.

Vs.

UNION OF INDIA & ORS.  
(S.E. RAILWAY)

- 2. For the applicants : Mr. M.K. Bandopadhyay, counsel.
- For the respondents : Mr. S. Choudhury, counsel.

ORDER

At the time of hearing, 1st. counsel appearing for the petitioners submits that he has been instructed by his clients not to proceed with the application as his clients want to withdraw the said case.

2. It appears that most of the petitioners had filed O.A. No. 1366 of 1994 in this Tribunal which was dismissed on merits on 27.10.1995. In the said original application, similar reliefs were prayed as prayed in the present one. Under the circumstances, the present application is barred by principles of res judicata and as such it is dismissed, but without passing any order as to costs in view of the sentiments expressed by the 1st. counsel appearing for the petitioners.
3. The letter of the petitioner no.1, Shyamal Ghosh dated 3.4.1998 produced by Mr. M.K. Bandopadhyay, be kept with the record.

  
(S. Dasgupta)  
Administrative Member

  
(S.N. Mallick)  
Vice-Chairman

R.S.

To

- 1) Shri M.K.Bandyopadhyay, Advocate.
- 2) Smt. Bidisha Banerjee(Mukherjee) Advocate.

Reference :- C.A. 24 of 1996

Shyamal Kumar Ghosh -Vs.- UOI & Ors.

Dear Sir, Madam,

With reference to your letter dated 25.3.98 requesting me to take back my case, in view of the Hon'ble Court's observation on 24.03.98 and your enquiry from the registry, I am to inform you that I wish to withdraw my case. Kindly take necessary steps and inform me.

3.4.1998

Yours faithfully,

*Shyamal Ghosh*

Received on 24.4.98